

Notice Calling for suggestions, views, comments etc from WTO- SPS Committee members within a period of 60 days on the draft notification related to amendment so as to include provision for additional additives in various food categories.

File No. 1/Additional Additives-II/Std/Notification/FSSAI/2017.-

In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 (hereinafter referred to as said regulation), in Appendix A,-

(1) under the heading “IV. USE OF FOOD ADDITIVES IN FOOD PRODUCTS”, -

(a) in Table 1, in column (1),-

(i) in food category system 1.6.1, in columns (4), for the entry “160b” occurring against the food additive “Annatto”, the entries “160b(i), (ii)” shall be substituted;

(b) In Table 2, in column (1),-

(i) in food category system 2.1.2,-

(A) in column (3), for the food additive “Natural and synthetic tocopherols” and the entries relating thereto, the following food additive and entries shall be substituted, namely:-

“TOCOPHEROLS		GMP”	
---------------------	--	-------------	--

(B) in column (6), for the entry occurring against the food additive “**ASCORBYL ESTERS**”, the entry “10” shall be omitted;

(ii) in food category system 2.2.2, in columns (4), for the entries “495, 491” occurring against the food additive “Sorbitian monopalmitate / sorbitan monostearate/ tristearate”, the entries “495, 491, 492” shall be substituted.

(c) In Table 4, in column (1),-

(i) in food category system 4.2.2.1, in columns (3), after the food additive “SULFITES” and the entries relating thereto, the following food additives and entries shall be inserted, namely:-

Calcium chloride	509	GMP	29,323, 324
Calcium sulphate	516	GMP	29,323, 324

(d) In table 5, in column (1),-

(i) in food category system 5.1.3, in column (5), for the entry “6 mg/kg” , occurring against the food additive “**CHLOROPHYLLS AND CHLOROPHYLLINS, COPPER COMPLEXES**”, the entry “700mg/kg” shall be substituted;

(d) In table 6, in column (1),-

(i) in food category system 6.5, in column (3) for the food additive “Carboxy methyl cellulose”, the food additive “Sodium carboxymethyl cellulose (Cellulose gum), Sodium carboxymethyl cellulose, enzymatically hydrolysed (Cellulose gum, enzymatically hydrolyzed)” shall be substituted;

(e) In Table 12, in column (1),-

(i) in food category system 12.1.1, in column (3), for the food additive “Sodium 300ydroly silicate” the food additive “Sodium aluminosilicate” shall be substituted;

(ii) in food category system 12.5.2, in column (3) for the food additive “Sodium 300ydroly silicate”, the food additive “Sodium aluminosilicate” shall be substituted;

(iii) in food category system 12.6, in columns (3), after the food additive “Dimethyl polysiloxane” and the entries relating thereto, the following food additive and entries shall be inserted, namely:-

“Propylene glycol alginate	405	200 mg/kg”	
----------------------------	-----	------------	--

(f) In Table 14, in column (1),-

(i) in food category system 14.1.2.1, in column (3), for the food additive “ester gum” the food additive “Glycerol ester of wood resin” shall be substituted;

(ii) in food category system 14.1.2.4,-

(A) in column (3), for the food additive “Mono-and diglycerides of fatty acids of edible oils”, the food additive “Mono-and diglycerides of fatty acids” shall be substituted;

(B) in column (4), for the entry “918” occurring against the food additive “Nitrogen”, the entry “941” shall be substituted;

(iii) in food category system 14.1.4,

(A) in columns (6), for the entry “293, 132, 168” occurring against the food additive “**QUILLAIA EXTRACTS**”, the entry “293, 132” shall be substituted;

(B) in column (6), for the food additive “Alitame”, the following note shall be inserted; “Permitted, except for vending machines”

(C) in column (6), for the food additive “Neotame”, the following note shall be inserted; “Permitted, except for vending machines”

(D) in column (6), for the food additive “Sucralose (Trichlorogalactosucrose)”, the following note shall be inserted; “Permitted, except for vending machines”

(iv) in food category system 14.1.4.2,-

(A) in columns (3), after the food additive “CAROTENOIDS” and the entries relating thereto, the following food additives and entries shall be omitted, namely:-

Canthaxanthin	161g	200 mg/Kg	
RIBOFLAVINS		200 mg/Kg	

(B) in columns (4), for the entry 160(b) occurring against the food additive “Annatto”, the entry “160b (i), (ii)” shall be substituted;

(v) In food category system 14.1.4.3, relating to “Concentrates (liquid or solid) for water based flavoured drinks (synthetic syrups for dispensers, sharbat (synthetic syrup)*”,

(A) in column (6), for the food additive “**SACCHARINS**”, the following note shall be inserted;

“Permitted, except for vending machines”

(B) in column (6), for the food additive “Aspartame”, the following note shall be inserted;

“Permitted, except for vending machines”

(C) in column (6), for the food additive “Acesulfame potassium”, the following note shall be inserted;

“Permitted, except for vending machines”